

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P (IB) No. 91/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company	Haier Appliance India Pvt.Ltd.- Vs- ATC Logistics Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

2. Mr. JOY SAHA, Senior Advocate RESPONDENT

3. Mr. SHAMIT SANYAL, Advocate

Mr. ANIRBAN DAS, Advocate

Anirban Das  
18.01.2018

**ORDER**

No one is present from the operational creditor's side.  
Ld. Counsel for the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 08/02/2018.

*Sd*

(Jinan K.R.)  
Member (J)

*Sd*

(V.P.Singh)  
Member (J)